

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (e) Kollam (Thangassery) Port is a Non-Major port in the State of Kerala. Under the Indian Ports Act, 1908, the responsibility for development of Non-Major Ports in Kerala vests with the Government of Kerala.

Protection of interest of seafarers

1946. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has taken any steps to protect the interest of seafarers;

(b) if so, the details thereof;

(c) the number of Indian seafarers missing, injured and died in the last two years; and

(d) the steps Government has taken to ensure grant of adequate compensation to the victims/heirs of the deceased, from the respective companies?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) and (b) Yes, Sir. To protect the interest of seafarers, the Government of India has promulgated Merchant Shipping (Recruitment and Placement of Seafarers) Rules, 2005. These rules provide a mechanism of protection for Indian Seafarers working on Indian and Foreign Flag vessels and necessary safeguards for their repatriation in the event of their being stranded, or during such other exigencies when the ship owner fails to discharge the duty of repatriating the seafarers.

(c) The details regarding Indian Seafarers missing, injured and died in the last two years are as follows:—

Year	Missing	Injured	Death
2007	24	13	70 (*49 + @ 5 + # 16)
2008	43	16	36 (*20 + @ 1 + # 15)
2009 (End of June)	10	08	22 (*6 + @ 2 + # 14)

* Accidents.

@ Homicides/Suicides.

Natural death.

(d) The grant of payment of compensation to the victims/heirs of deceased is governed by the terms of the Collective Bargaining Agreement between seafarers and employers and also the requirements of the concerned flag administration of the vessel where the Indian seafarer has chosen to take employment. In the wake of an unfortunate eventuality of injury or death, resulting from operations on board ship, Directorate General of Shipping coordinates the payment of compensation from employer company.